

Central Electricity Regulatory Commission
4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001
(Tele No. 23353503, FAX No. 23753923)

Petition No. 81/TT/2015

Date: 13.6.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector – 29, Gurgaon- 122001

Sub: Determination of Fees and Charges for fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) microwave links in Eastern Region for the period 2009-14 block.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish how are there assets (covered in the instant petition) being used? Whether communication signal has been established and RLDC certificate in this regard under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 21.6.2016.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)